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TO THE HON'BLE CHAIRMAN, BIHAR LEGISLATIVE ASSEMBLY, PATNA. DECLARATION BY KRISHNA KUMAR, MEMBER OF 15TH BIHAR LECISLATIVE ASSEMBLY FROM 120, AMNOUR GENERAL FROM 120, AMNOUR GENERAL LEGISLATIVE ASSEMBLY ASSEMBLY CONSTITUENCY , DISTRICT- SARAN ABOUT THE ASSETS AND LIABILITIES (MOVABLE AND IMMOVABLE) OF AND DEPENDANTS UNDER SECTION -75A HIMSELF ,SPOUSE OF THE REPRESENTATION OF THE PEOPLES ACT, 1951.

I, Krishna Kumar , son of Sri Lakshimi Narayan Singh , aged about -35 years, resident of village- Banauta Mathia , P.O. Maker , P.S. Parsa, District - Saran at Chapra, do hereby solemnly affirm and state on oath as under :-

(1) Details of PAN and status of filing of Income Tax Return :

Sl. No.	Names	Permanent Account Number(PAN)	The financial year for which the last Income Tax Return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self Krishna Kumar	BLTPK3585P	2010-11	2,50,000/-
2.	Spouse Sabita Devi	ATVPD4900C	2010-11	2,00,000/-
3.	Dependant -1	NIL	NIL	NIL
4.	Dependant -2	NIL	NIL	NIL
5.	Dependant -3	NIL	NIL	NIL

(2) The following case(s) is/are pending against me in which cognizance has been taken by the court :-

No.	Offence	Description
	The details of cases where the court has taken cognizance,	(1) Parsa P.S. Case No.09/2007 ,District – Saran (Bihar) U/Ss 147,148,323/149,504/149,353/149, forming unlawful Assembly with

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	description of the offence for which cognizance taken :	public duties (2) Sonepur P.S. Case No.212/2009,District – Saran (Bihar), U/Ss 379,201, 120(B) I.P.C., committing theft after making conspiracy and concealment of evidence (3) Parsa P.S. Case No.08 of 2003 , District -Saran (Bihar), U/Ss 307,149,379,148,332, 387 of the I.P.C., committing theft and attempt to murder (4) Dariyapur P.S. Case No. 98 of 2009, District – Saran (Bihar) U/Ss 143,149, 504, 506 of the I.P.C. for committing theft and criminal intimidation
(b)	Name of the court, Case No. and date of order taking cognizance	 (1) (a) Sri V.P. Tiwary , Judicial Magistrate 1st Class , Saran at Chapra (b)Parsa P.S. Case No.9/2007 (c) Date of the order taking cognizance -10.07.2007. (2) (a) Sri Rajiv Kumar , J.M. 1st Class, Saran at Chapra (b) Sonepur P.S. Case No. 212/2009 (c) Date of the order taking cognizance -07.10.2009. (3) (a) Chief Judicial Magistrate ,
A Verma B. Verma Pri Thia Status		Saran at Chapra (b)Parsa P.S. Case No.8/2003 (c) Date of the order taking cognizance 20.06.2003 (4) (a) Chief Judicial Magistrate , Saran at Chapra (b) Dariyapur P.S. Case No.98/2009 (c) Date of the order taking cognizance -01.09.2010.

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(c)	Details of Appeal(s) / Application (s) for revision (if any) filed against the above order(s)	
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(3) Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	
(b)	Name of the Court(s), Case No. and Date(s) of order(s)	NIL
(c)	Punishment imposed	NIL

(4) That I give here in below the details of the assets (immovable, movable, bank, balance etc.) of myself, my spouse and all dependents:-

A. DETAILS OF MOVABLE ASSETS :

(Note :

- Assents in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit /investment ,the details including Account Number ,First Date of Deposit , the Scheme . Name of Bank / Institution and Branch are be given
- Value of Bonds / Shares /Debentures as per the latest marker value in Stock- Ex-change in respect of listed companies and as per books in the case of non listed companies should be given.
- Dependant, here means a person substantially dependents on the income of the candidate.
- Details including amount is to be given separately in respect of each investment).

SI. No	Description	Self	Spouse(s) Savita Devi	Depen dant-1 Golu Kumar	Depen dent-2 Roshan Kumar	Depen dent -3 Manika Kumari	Depen dent -4 Jyoti Kumari
(i)	Cash in hand	75,000/-	45,000/-	NIL	NIL	NIL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including	(a) State Bank of India ADB Parsa Branch A/C No. 11548484544 Rs.1407/- (b) Saran Kshetirya Gramin Bank	NIL	NIL	NIL	NIL	NIL

	ac Do Fi In No Fi Co ar C So th er	counts), eposits with nancial stitutions , on Banking inancial	A/C No.1534 Rs.1,489/- (c) State Bank of India ADB Parsa Branch A/C No. 31452390175 Rs.1,496/-					
(iii) D irr B D S u c // F o	betails of vestment in londs, bebentures / hares and nits in ompanies Mutual Funds and others and the mount	NIL	NIL	NIL	NIL	NIL	NIL
		Details of nvestment in NSS , Postal Savings , nsurance Policies and nvestment in any Financial Instrument in Post Office or Insurance Company and the amount		NIL	NIL	NIL	NIL	
The second secon	(V)	Personal loans /advance given to any person or entity including firm , Company , Trust etc. and other receivables from debtors		NIL	NIL	NIL	NIL	NIL

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	and the amount						
(vi)	Motor Vehicles /Aircrafts /Yachts /Ships (details of Make , Registration No. etc. Year of purchase and amount)	 (a) Bajaj Pulsar Motorcycle F-5521 Model-2008 (b) Bajaj Discovery Motorcycle Reg. No.BR06L- 2175 Model 2006 	NIL	NIL	NIL	NIL	NIL
(vii)	Jewellery , bullion and valuable thing (give details of weight and value)	Gold-40gm Rs.72,000/-	Gold- 250gm Value 5,00,000/ Silver 1 kg. 38,000/-	NIL	NIL	NIL	NIL
(viii)	Any other assets such as value of Claims /interest	NIL	NIL	NIL	NIL	NIL	NIL
(ix)	Gross Total value	1,51,482/-	5,83,000/	NIL	NIL	NIL	NIL

B. DETAILS OF IMMOVABLE ASSETS

(Note :1.Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

2. Each land or building or apartment should be mentioned separately in this format)

SI. No	Description	Self	Spouse(s) Savita Devi	Depen dant-1 Golu Kumar	Depen dent-2 Roshan Kumar	Depen dent -3 Manika Kumari	Depen dent -4 Jyoti Kumar
(i)	(A)Agricultural land Location (s) Survey Number(s)	(A)Mirjapur P.S. Parsa Saran 50,158,168,171, 205,217, 223,246,252, 254,295,317, 1220 ,1226, 1243, 1246, 1252, 1264, 1252, 1264, 1266, 1271 ,1287, 1290,	NIL	NIL	NIL	NIL	NIL

in case of	IIIA	NIL	NIL	NIL	NIL	NIL
Date of purchase (in case of self acquired property) Cost of land (NA	NIL	NIL	NIL	NIL	NIL
Whether inherited property (Yes or No)	Yes	NIL	NIL	NIL	NIL	NIL
Area (Total measurement in acres)	14 Bigha 16 Katha 18 Dhur	NIL	NIL	NIL	NIL	NIL
(B)Agricultural land Location (s) Survey Number(s)	Chetan Parsa , P.S. Parsa 44,108 ,87, 53, 54,55, 142 ,143, 328,181,182	NIL	NIL	NIL	NIL	NIL
Approximate Current market value	Rs.25,00,000/-	NIL	NIL	NIL	NIL	NIL
Any investment on the land by way of development ,construction etc.	NIL	NIL	NIL	NIL .	NIL	NIL
Cost of land (in case of purchase) at the time of purchase.	NA	NIL	NIL	NIL	NIL	NIL
Date of purchase (in case of self acquired property)		NIL	NIL	NIL	NIL	NIL
Whether inherited property (Yes or No)	Yes	NIL	NIL	NIL	NIL	NIL
Area (Total measurement in acres)	242,243 13 Bigha 19 Katha 5 Dhur		NIL	NIL	NIL	NIL
	1297, 1337, 1344, 298, 265, 161, 176, 238 ,244, 256, 267, 1588 ,1252 , 1302, 1307, 1224, 1234, 1241, 1247, 1239, 1240, 82, 85, 1308, 1317, 160, 226, 241,					

	purchase) at the time of purchase.				ML 7		
	Any investment on the land by way of development ,construction etc.	NIL	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	Rs. 50,00,000/	NIL	NIL	NIL	NIL	NIL
	(C)Agricultural land Location (s) Survey Number(s)	1/3 rd share in following village Banauta P.S. Parsa & Vill Banauta Mukund 3235,3156,3144, 1158, 1159, 2091 ,1801, 1333, 3138, 1061, 1127 ,1128, 2399, 2411, 76, 65, 66, 289, 225	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in acres)	4 Bigha 3 Katha 8 Dhur	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	Yes	NIL	NIL	NIL	NIL	NIL
	Date of purchase (in case of self acquired property)	NA	NIL	NIL	NIL	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase.	1 m l	NIL	NIL	NIL .	NIL	NIL
	Any investment on the land by way of development ,construction etc.		NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	Rs.5,00,000/-	NIL	NIL	NIL	NIL	NIL
A P IS	Value (D)Agricultural land Location (s) Survey Number(s)	1/3 rd share Village- Mujauna & Patti Mujauna , P.S. Parsa 193, 206, 230,	•	NIL	NIL	NIL	NIL

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		141, 217, 222, 289, 225					
1	Area (Total measurement in acres)	2 Bigha 10 Katha 9 Dhur	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	Yes	NIL	NIL	NIL	NIL	NIL
	Date of purchase (in case of self acquired property)	NA	NIL	NIL	NIL	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase.	NA	NIL	NIL	NIL	NIL	NIL
	Any investment on the land by way of development ,construction etc.	NIL	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	Rs.5,00,000/-	NIL	NIL	NIL	NIL	NIL
(ii)	Non- Agricultural land Location (s) Survey Number(s)	NIL	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in sq.ft.)	NIL	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	NIL	NIL
	Date of purchase (in case of self acquired property)		NIL	NIL	NIL	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase.		NIL	NIL	NIL	NIL	NIL
A A	Any investment on the land by way of development ,construction etc.		NIL	NIL	NIL	NIL	NIL

	Approximate Current market value	NIL	NIL	NIL	NIL	NIL	NIL
(iii)	Commercial Buildings (Under construction) fincluding apartments) Location (s) Survey Number(s)	Chetan Parsa , P.S. Parsa 53,54,55 15 Katha 15 Dhur	Shakar Dih P.S. Parsa	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	3000 Sq. ft.	400 Sq.ft.	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	Yes	NO	NIL	NIL	NIL	NIL
	Date of purchase (in case of self acquired property)	NA	2003-04	NIL	NIL	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase.	NA	1,00,000/ (Approx)	NIL	NIL	NIL	NIL
	Any investment on the property by way of development ,construction etc.	15,00,000/-	3,00,000/	NIL	NIL	NIL	NIL
	Approximate Current market value	Rs.50,00,000/-	10,00,000/	NIL	NIL	NIL	NIL
(iv)	Residential Building (including (Apartments) Locations) Survey Number(s)	1/3 rd share in village- Banuta , P.S. Parsa 1264,1212	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in Sq. ft.)	the second se	NIL	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	3500 Sq. ft.	NIL	NIL	NIL	NIL	NIL

	Whether inherited property (Yes or No)	YES	NIL	NIL	NIL	NIL	NIL
	Date of purchase (in case of self acquired property)	NA	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase.	NA	NIL	NIL	NIL	NIL	NIL
	Any investment on the land by way of development ,construction etc.	Rs.5,00,000/-	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	Rs.7,00,000/-	NIL	NIL	NIL	NIL	NIL
	Locations Survey Number(s)	Mirzapur ,P.S. Parsa 241	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	1 Katha 18 Dhur	NIL	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in Sq. ft.)	3500 Sq. ft.	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	Yes	NIL	NIL	NIL	NIL	NIL
	Date of purchase (in case of self acquired property)	NA	NIL	NIL	NIL	NIL	NIL
X	Cost of property (in case of purchase) at the time of purchase.	NA	NIL	NIL	NIL	NIL	NIL
4	Any investment on the land by way of development ,construction	Rs.3,50,000/-	NIL	NIL	NIL	NIL	NIL
1	etc. Approximate	Rs.5,00,000/-	NIL	NIL	NIL	NIL	NIL

	Current market value	MIL					
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL	NIL
(vi)	Total of current market value (i) to (v) above	Rs.1,47,00000/-	10,00000/	NIL	NIL	NIL	NIL

(5) I give here in below the details of my liabilities /over dues to public financial institutions and government dues :-

(Note : Please give separate details of name of Bank , institution , entity or individual and amount for each item)

SI. No	Description	Self	Spouse(s) Savita Devi	Depen dant-1 Golu Kumar	Depen dent-2 Roshan Kumar	Depen dent -3 Manika Kumari	Depen dent -4 Jyoti Kumar
(i)	Loan or dues to Bank /Financial Institution(s) Name of Bank of FI Amount outstanding Nature of Loan	SBI Parsa KCC -NIL SBI Taraiya KCC-NIL KCC Gramin Bank Banauta -NIL	NIL	NIL	NIL	NIL	NIL
	Any other Liability	NIL	NIL	NIL	NIL	NIL	NIL
	Grand Total of liabilities	NIL	NIL	NIL	NIL	NIL	NIL
(ii)	Government Dues : Dues to departments dealing with Government accommodation	NIL	NIL	NIL	NIL	NIL	NIL

d d s	Dues to lepartments lealing with upply of vater	NIL	NIL	NIL	NIL	NIL	NIL
c c s	Dues to lepartments lealing with upply of lectricity	NIL	NIL	NIL	NIL	NIL	NIL
c c s t	Dues to lepartments lealing with upply of elephone/ nobiles	NIL	NIL	NIL	NIL	NIL	NIL
	Dues to lepartments lealing with Government ransport including hircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL	NIL
	income Tax Dues	BLTPK3585P NIL	NIL	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL	NIL
1.0	Service Tax Dues	NIL	NIL	NIL	NIL	NIL	NIL
1	Municipal / Property Tax Dues	NIL	NIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL	NIL

Any other Dues	NIL	NIL	NIL	NIL	NIL	NIL
Grand total of all Govt. dues	NIL	NIL	NIL	NIL	NIL	NIL

(6) Details of profession or occupation

(a) Self

(b) Spouse

(7) My educational qualification is as under : Literate

(Give details of highest school / University education with full form of the certificate /diploma / degree course)

(Name of School/University and the year in which the course was completed)

(8). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE

1.	Name of the candidate	Krishna Kumar
2.	Full Postal address	Resident of village-Banaura Mathia, P.O. Maker, P.S. Parsa, District – Saran at Chapra
3.	Number and Name of constituency and State	Assembly Constituency
3.	Name of the Political party which up the candidate (otherwise 'independent')	h set Janta Dal United write
4.	 (a) Number of cases in v conviction order passed (other those referred to in Form 26) 	
	(b) Total number of pending where the court(s) have cognizance	taken
100 5. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1.	PAN of	Year for which Total Income ast Income Tax Shown Return filed

		te BLTPK3585		2010		2,50,000/-			
		ATVPD49000		2010	-11		2,00,000/-		
	(c) Depende	NA			NIL				
6. D	etails of Asse					12		1.	-
SI. No	Description	Self	Spo) Sav Dev		Depen dant-1 Golu Kumar			Depen dent -3 Manika Kumari	Depen dent Jyoti Kuma
A	Movable Asset (Total value)	Rs.75,000/-	5,8	3,000/	NIL	NII	U III	NIL	NIL
В	Immovable Asset	Rs.1,47,00000/-	NII	4	NIL	NII		NIL	NIL
	(i)Purchase Price and Development cost of Immovable Property (Total value)	Development	Prid 1,0 Der mei Cor	0,000/ velop nt	NIL	NII	L	NIL	NIL
	(ii)Approxima te Current Market price of Asset (Total value)				-				
7,	Liabilities	NIL	NII	L	NIL	NI	L	NIL	NIL
	(i)Governmen t dues (Total)	NIL	NI	L	NIL	NI	L	NIL	NIL
14 4 M.	(ii) Loans from Bank , Financial Institution and other (Total)	NIL	NI	L	NIL	NI	L	NIL	NIL

8. Highest educational qualification :

(Give details of school / University education with full form of the certificate /diploma / degree course)

(Name of School/University and the year in which the course was comp

VERIFICATION

I, the deponent above named ,do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from . I further declare that

(a) there is no case of conviction or pending case against me other than those mentioned in items 2 and 3 above

(b) I, my spouse ,or my dependents do not have any asset or liability other than those mentioned in items 4 and 5 above

Verified at :

this the day of December ,2011.



DEPONENT.

L identify the signature/LTI. whe Binoy Kumar Suil, (A 210/04) 112/2011.